

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) Yes Sir. A GoM was constituted on 10.2.2010 to examine various issues pertaining to the functioning of Prasar Bharati under the chairmanship of Home Minister. The GoM has held two meetings on 16.4.2010 and 17.06.2010 wherein various issues pertaining to capital and financial restructuring, manpower and demand of employee organizations of Prasar Bharati were taken up. The GoM has made several recommendations on financial and capital restructuring of Prasar Bharati in these two meetings, which would help in better financial health of the organization. GOM recommendations *inter-alia* include the following:-

- 50% of the annual operating expenses of Prasar Bharati should be borne by Prasar Bharati from its Internal Extra Budgetary Resources while remaining 50% from Government grants.
- The level of support by the Government may be maintained for the next 5 years *i.e.* 2010-2011 to 2014-2015 and will be reviewed thereafter.
- Space segment and Spectrum charges to be included in the total operational expenses.
- Accumulated arrears of Space Segment and Spectrum charges upto 31.3.2010 to be waived.
- Section 22 of the Prasar Bharati Act, 1990 may be restored in its original form. The recommendation may be submitted to the Ministry of Finance for its consideration.
- Plan capital funding by Government to Prasar Bharati may be in the form of grant-in-aid and not in the form of loan.
- Loan-in-perpetuity and capital loan to be converted in to grants
- Interest on loan-in-perpetuity, capital loan and penal interest to be waived.
- Property and Assets to be transferred on book value to Prasar Bharati. Normal accounting principles will be followed to determine their future value.

Follow up action on these recommendations is underway.

(c) No Sir.

(d) Does not arise.

Threat to Indian values and tradition

†1152. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether obscenity and violence being shown on TV programmes and advertisements broadcast by national and foreign channels are increasing thereby posing threat to Indian values and traditions;

(b) if so, the names of channels so identified and whether any action has been taken against such channels under the Cable Television Network (Regulation) Act, 1995 and the rules made thereunder; and

(c) if so, the details thereof and the steps taken to stop the broadcasting of such programmes and advertisements in future?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) No such specific study has been brought to the notice of the Government. However, some instances of obscenity and violence etc. shown on private TV channels have been brought to the notice of the Government. The details of action taken by the Ministry during last one year against private satellite TV channel for such violation of the provisions of the Programme Code contained in the Cable Televisions Networks (Regulation) Act, 1995 and rules made thereunder, are given in the Statement (*See* below).

(c) So far as private satellite TV channels are concerned, there is no pre-censorship of programmes telecast on such channels. However, all such TV channels are required to strictly adhere to the Programme and advertising Code prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. Whenever any violation of these Codes is brought to the notice of the Ministry, appropriate action is taken as per the said Act.

Statement

Details of action taken against private satellite TV channels, against which complaint of violence, obscenity and vulgarity were received during last one year.

Sl. No.	Name of the Channel	Reasons for issue of Show Cause Notice	Date of issue of Show Cause Notice	Action Taken
1	2	3	4	5
Year-2010				
1.	UTV Bindass	Telecast of reality show 'Emotional Attyachar'	02.02.2010	A letter has been sent to the channel directing them to shift the timing of the reality show to 11.00 P.M. The channel complied with the above direction.
2.	MTV	Telecast of reality show 'Splitsvilla-3'	03.02.2010	A Warning dated 26.04.2010 issued to the channel with the direction to run apology scroll for three days. The channel complied with the above direction. Matter Closed.
3.	TV 5	Telecast of a programme titled 'Chintamani' and 'Big Screen' showing obscene visuals	25.02.2010	A Warning dated 18.08.2010 was issued to the channel with the direction to run apology scroll. The channel complied with the above direction. Matter Closed.
4.	NDTV	Telecast of nude images of Tennis Player 'Serena William'	26.04.2010	A Warning dated 16.11.2010 issued to the channel.

1	2	3	4	5
5.	FOX History Channel	Telecast programme 'Madventures' which shown visuals of a man lying naked with 'Sushi' spread on him.	26.04.2010	A Warning dated 23.08.2010 issued to the channel.
6.	Jai Hind TV	Telecast programme 'Life Sketches' which denigrate women through depiction in an obscene manner.	26.04.2010	A Warning dated 23.08.2010 issued to the channel.
7.	SS Music	Telecast of programme titled 'Sizzling Hits' which appeared to be obscene and vulgar	13.05.2010	An Order dated 16.11.2010 issued to the channel prohibition the channel from its transmission/re-transmission for 7 days. The channel filed a writ petition in the hon'ble Madras High Court and obtained a favorable verdict. The Ministry has filed an appeal before the Division Bench of the Hon'ble Madras High Court.
8.	Hungama	Telecast of the animated tele-serial 'Shin Chan' containing obscene and indecent content	06.07.2010	No violation established.
9.	Star Plus	Telecast of serial "Tere Liye" containing vulgar remarks likely to be offensive against a particular community.	26.08.2010	A warning dt. 28.02.2011 issued to the Channel.
10.	TV 5	Telecast of factually incorrect news item regarding the death of Dr. Y.S. Rajashekhar Reddy, former CM of Andhra Pradesh	11.10.2010	A Warning dated 28.02.2011 issued to the TV channel.

1	2	3	4	5
11.	Imagine TV	Telecast of a reality show 'Rakhi Ka Insaaf which was not suitable for unrestricted public exhibition	No SCN	An Order dated 16.11.2010 issued to the channel directing them, <i>inter-alia</i> , to shift the timing of the show after 11.00 p.m. The channel complied with the direction.
12.	Colors	Telecast of reality show "Big Boss-4" for being against good taste and decency, obscene and not suitable for unrestricted public exhibition	09.12.2010	An Order dated 23.12.2010 issued to the channel directing to shift the programme anytime after 11.00 p.m. and to run an apology scroll. The channel has obtained a stay order from the hon'ble Bombay High Court. The programme came to an end in January, 2011.
13.	Colors	Telecast of a tele-serial 'Rishto Se Badi Pratha' for showing excessive violence, denigrating women and being not suitable for unrestricted public exhibition	29.12.2010	The matter is under consideration
14.	Imagine TV	Telecast of tele-serial 'Armaan Ka Balidaan - Arakshan', for being against good taste and decency, likely to incite violence and creating caste-conflict and hatred	30.12.2010	An Advisory dated 23.02.2011 issued to the TV Channel
Year 2011				
1.	UTV Bindass	Telecast of Programme Emotional Atyachar -2' containing obscene visuals and indecent and vulgur language	22.1.2011	Channel's reply to the Show Cause Notice is awaited.